

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GOVERNMENT OF INDIA

Government of India
Central Board of Direct Taxes

New Delhi, Dated 19.10.77

NOTIFICATION
(Income Tax)

1948
No. (P.No. 188/4/77-IT(AI)): In exercise of the powers conferred by section 126 of the Income-tax Act, 1961 the Central Board of Direct Taxes hereby makes the following amendments to the schedule annexed to its Notification No. 1719 (P.No. 180/4/77-IT(AI)) dated 11.4.1977.

In the said Schedule at S.No. 84 the following shall be substituted.

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Sr. No. 84(1)	All persons in respect of whom an order of detention has been made under the Maintenance of Internal Security Act (for smuggling activities and foreign exchange racketeering) and/or Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974 and who prior to passing of orders under the said Acts were residing or carrying on business or profession within the Revenue Districts of Ahmedabad, Gandhinagar, Kaira, Mehsana, Banaskantha and Sabarkantha of the State of Gujarat and whose cases are not assigned to any of the I.T.Os. in Central Circles, Ahmedabad and Special Investigation Circles, Ahmedabad, Jamnagar and Surat by an order u/s. 127 of the I.T. Act.	I.T.O. S.I.C.I Ahmad.	I.A.C. A.R.VIIX Ahmad, who has jurisdiction over the Circle mentioned in Col. 3	A.A.C. A.R.VI. Ahmad who has got jurisdiction over the Circle mentioned in Col. 3	C.I.T. Gujarat-I who has got jurisdiction over the Circle mentioned in Col. 3
(11)	All persons in respect of whom an order of detention has been made under the Maintenance of Internal Security Act (for smuggling activities and foreign exchange racketeering) and/or Conservation of Foreign Exchange and Prevention of Smuggling Activities	I.T.O. S.I.C.I Surat.	I.A.C. A.R.VIII Ahmad who has jurisdiction over the circle mentioned in Col. 3	A.A.C. A.R. Surat who has got jurisdiction over the Circle mentioned in Col. 3	C.I.T. Gujarat-3 who has got jurisdiction over the Circle mentioned in Col. 3

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Act, 1974 and who prior to passing of orders under the said Acts were residing or carrying on business or profession within the Revenue Districts of Panchmahal, Baroda, Broach, Surat, Danga and Bulsar of the State of Gujarat and in the Union Territory of Daman, Dadra and Nagar Haveli and whose cases are not assigned to any of the I.T.Os in Central Circles, Ahmedabad and Special Investigation Circles, Ahmedabad, Jamnagar and Surat by an order u/s. 127 of the I.T. Act.

(111) All persons in respect of whom an order of detention has been made under the Maintenance of Internal Security Act (for smuggling activities and foreign Exchange Hacketeering) and/or Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974 and who prior to passing of orders under the said Acts were residing or carrying on business or profession within the Revenue Districts of Rajkot, Junagadh, Surendranagar, Bhavnagar, Anand, Jamnagar and Kutch of the State of Gujarat and in the Union Territory of Diu and whose cases are not assigned to any of the I.T.Os in Central Circles, Ahmedabad and Special Investigations Circles, Ahmedabad, Jamnagar and Surat by an order u/s. 127 of the Income-tax Act.

I.T.O. A. R. VIII Ahmed who has jurisdiction over the circle mentioned in Col. 3.	I.T.O. J. R. Jamnagar who has jurisdiction over the Circle mentioned in Col. 3.	I.T.O. Gujarat-I who has got jurisdiction over the Circle mentioned in Col. 3.
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2. This Notification shall have effect from 1.9.1977

Sd.
(M. SHASTRI)
Under Secretary

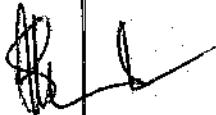
Central Board of Direct

To

The Manager,
Government of India Press,
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(Near Rajouri Garden), New Delhi.

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(N. SHANTHI)
UNDER SECY. CENTRAL BOARD OF DIRECT TAXES